

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 16/RP/2023**

Subject : Petition for review of the order dated 29.3.2023 in Petition No. 392/GT/2020 in the matter of revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period 2014-19.

Petitioner : GRIDCO Limited

Respondents : NTPC and 12 others

Date of Hearing : **5.7.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajkumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Ms. Archita Kashyap, Advocate, NTPC

**Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner submitted that there is error apparent on the face of record in order dated 29.3.2023 and there is sufficient reason to review the said order on the following issues:

- (a) Findings of the Commission with regard to GCV of coal in order dated 29.3.2023 for computation of Interest on working capital;
- (b) Normalization of actual O&M expenses with regard to the impact of wage revision, requires re-computation from the actual O&M expenses for each year of the period from 2014 to 2019;
- (c) The cost towards upgradation of ESP has been allowed despite the failure of NTPC to furnish the actual emission level of ESP during the last five years for each pass of the generating station
- (d) IDC of Rs. 114.40 lakh is not allowable since as per Regulation 9 (2) (b) of the 2014 Tariff Regulations, IDC is admissible only in respect of a 'new project'
- (e) The cost towards interlocking of exchange yard is to be apportioned between Stage-I and Stage-II, being the common facility for both stages.
- (f) Since MGR has not been put to use, the claim of NTPC towards 3.5 km MGR to Kaniha Mines for the period 2014-19 ought to have been rejected.



(g) Though the Commission in its order dated 29.3.2023 had allowed Rs. 4467.85 lakh claimed by NTPC towards procurement of locos, but has not clarified the no. of locos for which the said claim has been allowed. 4 nos. of locos were not required for linked Kaniha mines during the period 2014-19 since MGR to Kaniha mines was not put to use during the said period

2. The learned counsel for the Respondent NTPC mainly submitted that NTPC has also filed review petition (Petition No.24/RP/2023) before this Commission, seeking review of the order dated 29.3.2023 against certain disallowances made by the Commission. She however submitted that NTPC may be permitted to file its reply on both '*maintainability*' as well as on '*merits*' in the present review petition.

3. The Commission, after hearing the parties, directed the Respondent NTPC to file its reply on '*maintainability*' as well as on '*merits*' on or before **16.8.2023**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, by **23.8.2023**.

4. The matter shall be listed along with Petition No. 24/RP/2023 on **30.8.2023**.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

